

S U P R E M E C O U R T O F I N D I A  
R E C O R D O F P R O C E E D I N G S

SPECIAL LEAVE PETITION (CIVIL) Diary No(s). 36321/2017

(Arising out of impugned judgment and order dated 26-04-2017 in WC No. 65782/2005 passed by the High Court of Judicature at Allahabad)

THE STATE OF UTTAR PRADESH & ANR.

Petitioner(s)

VERSUS

GAURI SHANKAR (DEAD) & ANR.

Respondent(s)

(FOR ADMISSION and I.R. and IA No.121807/2017-CONDONATION OF DELAY IN FILING and IA No.121809/2017-EXEMPTION FROM FILING O.T.

IA No. 146425/2019 - APPLICATION FOR SUBSTITUTION

IA No. 121807/2017 - CONDONATION OF DELAY IN FILING

IA No. 146428/2019 - CONDONATION OF DELAY IN FILING SUBSTITUTION APPLN.

IA No. 146414/2019 - EXEMPTION FROM FILING O.T.

IA No. 121809/2017 - EXEMPTION FROM FILING O.T.

IA No. 146411/2019 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ ANNEXURES)

Date : 07-08-2023 This matter was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY  
HON'BLE MR. JUSTICE PANKAJ MITHAL

For Petitioner(s) Mr. V. K. Shukla, Sr. Adv.  
Mr. Rajeev Kumar Dubey, Adv.  
Mr. Ashiwan Mishra, Adv.  
Mr. Kamendra Mishra, AOR

For Respondent(s) Mr. Manoj Kumar Dwivedi, Adv.  
Mr. Shashank Singh, AOR  
Mr. Pc Patnaik, Adv.  
Mr. Pravin Kumar Kashyap, Adv.  
Mr. Bhupesh Kumar Pathak, Adv.  
Mr. Sanjay Kumar, Adv.  
Mr. Ramnesh Kumar Sahu, Adv.

Mr. Manoj Kumar Dwivedi, Adv.  
Ms. Kumari Rashmi Rani, Adv.  
Ms. Rashi Jaiswal, Adv.  
Mr. Vipin Kumar Jai, AOR

UPON hearing the counsel the Court made the following

O R D E R

Since substitution of the deceased parties are necessary,  
necessary steps will be taken within four weeks from today.

(NITIN TALREJA)  
COURT MASTER (SH)

(KAMLESH RAWAT)  
ASSISTANT REGISTRAR